(ख) उपर्युक्त अवधि के दौरान इस सहायता से लगाये गये जलकूपों की संख्या कितनी है;

(ग) इनमें से कितने नलकूप खराब पड़े हैं;

(घ) इनके रख-रखाव के लिये जिम्मेदार प्राधिकारी कौन हैं, और खराब पड़े नलकूपों की मरम्मत कराने के लिये क्या कदम उठाये गये हैं, और

(ङ) वर्ष 1991-92 के दौरान विश्व बैंक से प्राप्त सहायता से राज्यों में कितने नलकूपों के लगाये जाने का विचार है ?

जल संसाधन मंत्री (श्री विद्याचरण शुक्ल) : (क) दूसरी उत्तर प्रदेश सार्वजनिक नलकूप परियोजना के लिए विश्व बैंक और अंतर्राष्ट्रीय कृषि विकास निधि से सहायता प्राप्त हुई। वर्ष 1988-89, 1989-90 तथा 1990-91 के दौरान क्रमशः 28.055 मिलियन डालर, 22.269 मिलियन डालर तथा 19.35 मिलियन डालर के क्रेडिट/ऋण सहायता का वितरण किया गया। इस उद्देश्य के लिए मध्य प्रदेश और उड़ीसा के लिए विश्व बैंक से कोई सहायता प्राप्त नहीं हुई है।

(ख) उपर्युक्त अवधि के दौरान 1.712 नलकूप लगाये गये।

(ग) दूसरी उत्तर प्रदेश सार्वजनिक नलकूप परियोजना के अंतर्गत उत्तर प्रदेश में लगाये गए नलकूपों में से 67 कार्य नहीं कर रहे हैं (दिन-प्रतिदिन की खराबी के कारण अस्थायी रूप से बंद पड़े मामलों के अलावा)।

(घ) उत्तर प्रदेश के सिंचाई विभाग द्वारा इन नलकूपों का अनुरक्षण किया जाता है। इस समय खराब पड़े हुए इन 67 नलकूपों को प्रचालित करने के लिए उत्तर प्रदेश सरकार द्वारा आवश्यक उपचारात्मक उपाय किए जा रहे हैं।

(ङ) वर्ष 1991-92 के दौरान विश्व बैंक की सहायता से उपर्युक्त राज्यों में और कोई नलकूप लगाने का प्रस्ताव नहीं है।

Clearance of irrigation projects of Karnataka

722. SHRI M. S. GURUPADASWAMY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects of Karnataka pending clearance with Government;

(b) what are the reasons for delay in clearing these projects;

(c) the percentage of the cost of the projects (project-wise) likely to go up due to delay in their clearance; and

(d) what is the present position and by when these projects are likely to be sanctioned?

THE MINISTER OF WATER RESOURCES (SHRI VIDYA CHARAN SHUKLA): (a) to (d) A statement giving the details of new major and medium irrigation projects of Karnataka at the Centre for appraisal is enclosed. [*See* Appendix CLXII. Annexure Ny. 20]

SYL Canal

723. SHRIMATI SUSHMA SWARAJ: Will the Minister of WATER RESOURCES be pleased to state:

(a) the progress Government have so far made with regard to the construction work of Sutlej-Yamuna link canal; and

(b) by when it is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYA CHARAN SHUKLA): (a) About 97% of the earthwork, 95% of the lining work and 86% of the structures were completed by July, 1990 when construction work came to a halt following the killing of the Chief Engineer and a Superintending Engineer of the project.

(b) The time schedule for completion will depend on the nature and capacity of the new agency/agencies that will be engaged by the Government of Punjab.

Dispute between Haryana and Uttar Pradesh over distribution of Yamuna water

724. DR. SANJAYA SINH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that there is dispute between Haryana and Uttar Pradesh over the distribution of Yamuna

river, water, as per the newsitem captioned "U. P., Haryana water row", which appeared in the Hindustan Times, dated Dec., 21, 1991;

(b) if so, what are the details in this regard; and

(c) what steps Government propose to take to resolve to dispute?

THE MINISTER OF WATER RESOURCES (SHRI VIDYA CHARAN SHUKLA): (a) to (c) Differences on the figures of committed utilisation of Yamuna Waters are persisting between the basin States of U. P., Haryana, Rajasthan, Himachal Pradesh and Union Territory of Delhi since quite some time. In pursuance of the decision taken in the meeting of the Standing Committee of the National Water Resources Council in September, 1990, the Chairman, C. W.C. held discussions with the representatives of the States on the quantum of committed utilisation and submitted a report in July, 1991 which was circulated to the States. Based on this report the issue was further discussed in the inter-State meetings of Chief Ministers held on 22nd Dec., 1991 and 19th January, 1992. It was *inter alia* decided that drafts of agreements on construction of Hathnikund Barrage, Renuka Dam, additional parallel channel for Delhi and on allocations for drinking water supply for the States should be prepared for discssion and finalisation at the next inter-State meeting of the Chief Ministers. It was also agreed that the issues as will not be settled through negotiations may there after be referred to a Tribunal. The draft agreements on the above issues have been circulated to the States for consideration.

Distribution of Yamuna Water

725. SHRI DHULESHWAR MEENA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that Government's bid to resolve the inter-State tangle over the distribution of Yamuna water has not succeeded so far ;

(b) if so, the reasons for the same ;

(c) whether Government propose to refer this issue to a tribunal ; and

(d) if not, what steps Government propose to take to solve the Yamuna water sharing problem ?

THE MINISTER OF WATER RESOURCES (SHRI VIDYA CHARAN SHUKLA) : (a) to (d) Based on the report prepared by the Chairman, CWC in July, 1991 the matter was discussed in inter-State meetings of Chief Ministers held on 22nd December, 1991 and 10th January, 1992. It was decided that draft agreements on construction of Hathnikund Barrage, Ranuka Dam, additional parallel channel for water supply to Delhi and on allocations for drinking water supply for the States should be prepared for discussion in the next inter-State meeting of the Chief Ministers. It was also agreed that the issues that may not be settled through negotiations be referred to a Tribunal. The draft agreements on the above issues have been circulated to the States for consideration at the next inter-State meeting of the Chief Ministers.

Cauvery Water Dispute

726. SHRI S. S. AHLUWALIA:
SHRI M. S. GURUPADASWAMY :
SHRI N. E. BALARAM :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether he held discussions with the Chief Ministers and representatives of Tamil Nadu, Karnataka, Kerala and Pondicherry to find an amicable solution to resolve the Cauvery Water dispute; and

(b) if so, what is the outcome of the discussions and how far the problem has been solved ?

THE MINISTER OF WATER RESOURCES (SHRI VIDYA CHARAN SHUKLA) : (a) The Prime Minister held discussions with the Chief Ministers of Karnataka, Kerala, Pondicherry and Tamil Nadu on issues relating to Cauvery Waters on 17-2-1992.

(b) The States agreed to facilitate expeditious completion of all proceedings before the Tribunal.

Scheme Regarding award of scholarships

727. SHRI CHATURANAN MISHRA : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that Government have modified the Scheme for giving Scholarships to the School-going children of those engaged in occupations like scavenging and tanning leather ;

(b) if so, the details thereof ; and

(c) the States where this Scheme is being implemented and the details of funds allocated and utilised for the purpose ?